

HIGH COURT OF MADHYA PRADESH: BENCH AT INDORE

W.P NO.21472/2021

Renu Joshi (Asst. Teacher)

w/o Shri Lalit Joshi

R/o Dr.Rajendra Prasad Marg,

Mewada Bazar, Ward No.1,

Thandala, District Jhabua, M.P

.....Petitioner.

vs.

1. State of Madhya Pradesh,

Through District Magistrate,

Jhabua, M.P

2. Assistant Commissioner,

Tribal Welfare Department,

Jhabua, M.P

.....Respondent.

20.10.2021: (Indore):

Shri Naveen Kumar Singh, learned counsel for the petitioner.

Smt.Vinita Phaye, learned GA for the respondents/State.

Petitioner has filed the present petition seeking quashment of the transfer order dated 06.08.2021 whereby she has been transferred from Simlapada, Thandla Vikas Khand to Junvania Primary School, Petlawad Vikas Khand, district Jhabua on administrative ground.

Petitioner is assailing the transfer order on the ground that her aged father and mother are dependent on her. She is not surplus at the present place of posting and there is no complaint against her from any corners. The transferred place is 45 kms. away, hence prays for setting aside the impugned transfer order.

Learned Govt. Advocate appearing on behalf of the respondent/State submits that the petitioner was working at the present place of posting for the last so many years and the transferred place is only 45 kms. away, therefore, it is not a fit case for the High Court to interfere in the impugned transfer order.

Having heard learned counsel for the parties, in the considered opinion of this Court, it is not a case in which the interference of the

High Court is called for as no violation of any service conditions or allegation of *mala fide* is pointed out by the counsel for the petitioner. The petitioner has been transferred from one block to another block and there is no legal as well as fundamental right to remain at one place of posting.

In view of the above, I do not find any ground to interfere in the impugned transfer order. Accordingly, the petition is dismissed.

(VIVEK RUSIA)
JUDGE

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